

ITEM NO.31

COURT NO.9

SECTION XII-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

**SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 30851/2023**

(Arising out of impugned final judgment and order dated 31-01-2023 in WP No. 19659/2020 31-01-2023 in WP No. 19571/2020 31-01-2023 in WP No. 19732/2020 passed by the High Court Of Andhra Pradesh At Amravati)

**THE STATE OF ANDHRA PRADESH & ORS.****Petitioner(s)****VERSUS****PLAY GAMES 24 AND 7 PRIVATE LIMITED & ANR.ETC.****Respondent(s)**

(IA No.162326/2023-CONDONATION OF DELAY IN FILING and IA No.162328/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 28-08-2023 This petition was called on for hearing today.

**CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI  
HON'BLE MR. JUSTICE K.V. VISWANATHAN**

**For Petitioner(s)** Mr. Kapil Sibal, Sr. Adv.  
Mr. Mahfooz Ahsan Nazki, AOR  
Mr. Polanki Gowtham, Adv.  
Mr. Kv Girish Chowdary, Adv.  
Ms. Niti Richhariya, Adv.  
Ms. Rajeswari Mukherjee, Adv.  
Mr. Meeran Maqbool, Adv.

**For Respondent(s)** Mr. Sajan Poovayya, Sr. Adv.  
Mr. Durga Bose Gandham, Adv.  
Ms. Sanjanthi Sajan Poovayya, Adv.  
Mr. Himanshu Vij, Adv.  
Mr. Akhil Anand, AOR

**UPON hearing the counsel the Court made the following  
O R D E R**

**Delay condoned.**

Arising out of the interim directions issued by the High Court of Andhra Pradesh at Amravati Bench vide order dated 31.01.2023, directing to submit the report as the manner in which Online Rummy is being played, these Special Leave Petitions have been filed.

The basic grievance of the petitioners is that the High Court, while issuing the interim directions, formulated five questions for decision and the findings on merits have been recorded on Issue No.1. However, the petitioners challenge those findings as unsustainable in law.

During the course of hearing, it is contended that Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Amendment Rules, 2023 have been notified after passing the order impugned. We think it appropriate that since the order impugned is interim in nature, asking the report from the Government, therefore, on producing the said report, the High Court would look into all the issues afresh, uninfluenced by the findings recorded in the order, taking note of the amended rules, viz. Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Amendment Rules, 2023. Ordered accordingly.

In view of foregoing observations, these Special Leave Petitions are disposed of. In case the writ petition filed by the respondents is allowed, the order passed by the High Court shall not be given effect to for a period of three weeks.

Pending interlocutory application(s), if any, is/are disposed of.

(JAYANT KUMAR ARORA)  
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)  
BRANCH OFFICER